

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP-842/2017 in
OA No.303/2008

New Delhi this the 21st day of March, 2018

**Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Dilip Kumar Saxena, Aged 47 years,
S/o Shri Onkar Prasad Saxena,
Working as Sr. Lecturer,
Northern Railway Supervisors,
Trg. Centre, Charbagh, Lucknow.

-Petitioner
(Applicant No.2 in
OA No.303/2008)

(By Advocate: Mrs. Meenu Mainee)

Versus

1. R.K. Verma, Secretary,
Railway Board, Rail Bhawan,
New Delhi.
2. R.K. Kulshreth,
General Manager,
Northern Railway,
Baroda House, New Delhi.

-Respondents

(By Advocate: Shri Shailendra Tiwary)

ORDER (Oral)

By Mr. V. Ajay Kumar, Member (J):

When this matter was taken up for hearing, learned counsel for the respondents submits that the respondents have fully complied with the orders of the Tribunal and also filed the compliance affidavit enclosing the orders passed in this regard.

2. In view of the above, we are satisfied that the orders of the Tribunal have been substantially complied with. Accordingly, the Contempt Petition is closed. Notices are discharged. However, the petitioners will have liberty to challenge the order passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

CC.